

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3191 of 2020

Leema Vishwasi Bada	Petitioner	
	Versus			
The State of Jharkhand	Opp. Party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner	: Mr. Avishek Prasad, Advocate
For the State	: Mr. Ramesh Kumar, A.P.P

02/09.09.2020 Heard learned counsel for the petitioner and learned counsel for the State through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.
3. Call for the case diary from the court concerned.
4. In the meantime, learned counsel for the State is directed to file counter affidavit in this case before the next date of hearing.
5. Put up this case **after two months**.
6. In the meantime no coercive steps shall be taken against the above named petitioner in connection with Ratu P.S. Case No.311 of 2019, which is pending in the court of learned AJC-IV, Ranchi, if the process under Section 82 and 83 of the Cr.P.C has not been issued against the petitioner till date.

(Deepak Roshan, J.)